

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 1434 OF 2004

STATE OF RAJASTHAN

.....

APPELLANT

VERSUS

IQBAL SINGH

.....

RESPONDENT

O R D E R

We have heard the learned counsel for the parties.
We find that the High Court has recorded a
positive finding that the mandatory provisions of Section
42 of the Narcotic Drugs & Psychotropic Substances Act
had not been complied with. We see no reason to differ
with the findings recorded.

The appeal is, accordingly, dismissed.

JUDGMENT

.....J
[HARJIT SINGH BEDI]

.....J
[J.M. PANCHAL]

NEW DELHI
SEPTEMBER 02, 2009.